Central Administrative Tribunal Principal Bench



C.P. No. 88/96 in O.A. No. 210/93

New Delni, this the 2nd day of May, 1996

Hon ble Shri A.V. Haridasan, Vice-Chairman (J)
Hon ble Shri R.K. Ahooja, Member (A)

Dwarka Parshad R/o House No. 61/3, Block-H, Jai Parkash Nagar, West Gonda, Shahdara, Delhi.

....Petitioner

(By Shri S.K. Verma, Advocate)

Versus

Shri P.L.Aggarwal, Divisional Railway Manager, Northern Railway, Bikaner Division, Bikaner (Rajasthan).

... Respondents

(By none)

ORDER (Oral)

By Hon ble Shri A. V. Haridasan, Vice_Chairman(J)

O.A. No. 210/93 was disposed of on 28.1.1993 with a direction to respondent no. 2 to dispose of the application of the petitioner within a period of three months from the date of receipt of a copy of that order. It was also mentioned in that order that the petitioner would be free to make another representation in that regard and that if the petitioner remained aggrieved, he was free to assail the decision taken thereon subject to the law of limitation.

2. The applicant in the Original application has filed this
Contempt Petition alleging that the respondent has not taken any
action as directed in the judgement and, therefore, it is necessary.

to initiate action against the respondent under the Contempt of Courts
Act. It is also alleged in the petition that the petitioner, unfortu-



nately, fell ill in August, 1994 and had to undergo an Eye Surgery and that it was only in the year 1995 that he took up his case with the respondent and that delay in filing the Contempt Petition not being intentional may be condoned. For having the delay condoned, the petitioner has filed Misc. application for condonation of delay.

3. Having perused the petition and having heard the learned counsel appearing for the petitioner, we are of the considered view that in view of the provisions contained in Section 20 of the Contempt of Courts Act, the Tribunal cannot at this stage take cognizance of the Contempt alleged to have been committed more than a year before the filing of this petition. Hence, no action under the Contempt of Courts Act can now be initiated against the respondent. The C.P. is, therefore, dismissed.

(R.K.Ahooja)

Member(A)

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(AV.Haridasah) Vice-Chairman(J)